The Punjab Tobacco Vend Fees (Repealing) Act, 1953

Act 7 of 1953

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THE PUNJAB TOBACCO VEND FEES (REPEALING) ACT, 1953.

PUNJAB ACT NO. 7 OF 1953.

The 6th April, 1953.

[Received the assent of the Governor of Punjab on the 5th April, 1953, and was first published in the Punjab Government Gazette (Extra ordinary) of the 6th April, 1953].

An Act to repeal the Punjab Tobacco Vend Fees Act, 1934

It is hereby enacted as follows:—

1. This Act may be called the Punjab Tobacco Vend Fees (Repealing) Act, 1953.

2. The Punjab Tobacco Vend Fees Act, 1934 (Act V of 1934) is hereby repealed.

3. The Punjab Tobacco Vend Fees (Repealing) Act, 1952 (President's Act VI of 1952) is hereby repealed but notwithstanding such repeal, anything done or any action taken in the exercise of any power conferred by or under the repealed Act shall be deemed to have been done or taken in exercise of the powers conferred by or under this Act, so far as consistent with the provisions of this Act, as if this Act had been in force on that date and all the provisions of this Act shall apply accordingly.

1For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), dated 27th February, 1953, page 172; for proceedings in the Assembly, see Punjab Legislative Assembly Debates 1953.